

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 11**  
**(IB)-466(PB)/2022**

**IN THE MATTER OF:**

Shakuntalam Securitized Private .... Petitioner  
Limited Through Anil Gupta

v.  
Mr. Piyoosh Goyal .... Respondent

**Order U/s. 95 (1) of (IBC)**

**Order delivered on 30.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the RP : Adv. Ishwar Mohapatra, Mr. Anil Gupta  
For the Respondent :

**ORDER**

**IA-3302/2022**

The summary of Section 95 petition filed by the RP and presented by Mr. Ishwar Mohapatra, Ld. Counsel is factually incorrect. Hence, we are inclined to impose a cost of Rs. 5,000/- upon the RP to be deposited in Prime Minister's National Relief Fund. At request of RP and Mr. Ishwar Mohapatra, list the matter on **15.05.2024**.

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

30.04.2024  
Lalit